

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. C.P. (IB)-617(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2021**

NAME OF THE PARTIES: - Francisco Xavier Visidio Fernandas
V/s
Dolphin Offshore Enterprises (India)
Ltd

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Manish Jha appeared for the RP in this matter. None appeared from the side of the Petitioner/Operational Creditor. He submitted that vide order dated 16.07.2020 in CP 4087/2018 order was passed against Corporate Debtor and CIRP was initiated. In view of the submissions on behalf of the RP, the **C.P (IB) 617(MB)/2018 is disposed of as infructuous.** The Petitioner is granted liberty to file his claim before the RP. File to be consigned to records.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
H.P. CHATURVEDI
Member (Judicial)

Dated this the 07th day of April 2021
JD